

**Civ DJ/613183/2016**

**JAIPAL**

**Versus**

**ROHTAS AND ORS.**

**Through Cisco Webex Video Conferencing**


25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Joginder Sehrawat, Id.counsel for plaintiff.

Defendant absent.

The matter is pending at the stage of plaintiff's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 22.12.2020 for PE.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**Civ DJ/611709/2016**

**KAMINI NAGPAL**

**Versus**

**HARI MOHANN KAPOOR**

**Through Cisco Webex Video Conferencing**

25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Rohit Sardana, Ld.counsel for plaintiff.

Ms.Priya Pandey, Ld.counsel for defendants.

The matter is pending at the stage of plaintiff's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 21.12.2020 for PE.**



(Vikas Dhull)  
ADJ-01, West  
THC, Delhi


Civ DJ/608370/2016  
KISHORE KUMAR  
Versus  
RAJINDER PAL

25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. **In the facts, matter is adjourned to 07.12.2020 for purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**Civ DJ/610583/2016**

CHITRA

Versus

KHALID ALI

**Through Cisco Webex Video Conferencing**

25.08.2020

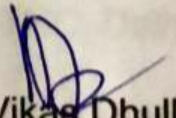
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Gaurav Chaudhary, Ld.counsel for plaintiff.

None for defendant.

None has joined today through VC on behalf of defendant.

**In the facts, matter is adjourned to 21.12.2020 for purpose already fixed.**



(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**ARBTN/12/2019**  
**UNION OF INDIA**  
Versus  
**M/S GOEL CONSTRUCTION CO.**  
**Through Cisco Webex Video Conferencing**


25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Abhimanyu Garg, Ld.counsel for petitioner.

Ms.Teena Garg, Ld.counsel for respondent.

At joint request, put up on **26.11.2020** for arguments on the objections filed by petitioner under **Section 34** of the **Arbitration and Conciliation Act, 1996.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

Civ DJ/808/2019  
RAJINDER PAL  
Versus  
JYOTI GOSAIN

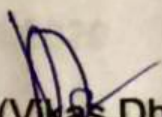
25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

**In the facts, matter is adjourned to 09.12.2020 for purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

Civ DJ/609557/2016  
DURGA WATI DEVI  
Versus  
ASHWANI KUMAR SHARMA

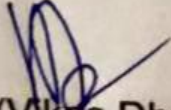
25.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The matter is pending at the stage of defendant's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 08.12.2020 for DE.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**Civ DJ/178/2019**  
**INDERPREET KAUR**  
**Versus**  
**SURJEET SINGH**

25.08.2020


File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

**In the facts, matter is adjourned to 19.11.2020 for purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi



Civ DJ/186/2018  
SURINDER KUMAR KOHLI  
Versus  
PIYUSH COLONIZERS LTD


25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

**In the facts, matter is adjourned to 17.11.2020 for purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**Misc DJ/392/2019**  
**DEVENDER ANAND**  
**Versus**  
**SANTOSH LUTHRA**

25.08.2020


File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

**In the facts, matter be put up with the main case on 22.12.2020.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**Civ DJ/610099/2016**  
**KANWALJEET KAUR**  
Versus  
**JARNAIL SINGH AND ANR**

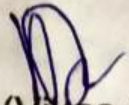
25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

**In the facts, matter is adjourned to 10.11.2020 for purpose already fixed.**



(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

CS No. \_\_\_\_\_/2020  
Smt.Ajit Kaur Vs.Smt.Russy Maini

25.08.2020

Fresh suit for eviction and recovery of damages received physically by way of assignment from Filing Section, West, THC, Delhi and the same has been put before the undersigned through whatsapp. **It be checked and registered.**

Pr: None.


(Sh.Anant Agarwal and Ms.Sweta Rani,  
Ld.counsels for plaintiff)

(Mobile No.: 9999638025)

(Email ID: anantkum@gmail.com)

**Put up tomorrow i.e. 26.08.2020 for consideration.**

Ld.counsel for plaintiff be intimated telephonically for tomorrow.

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**Civ DJ/170/2019**  
**BALBIR KAUR**  
Versus  
**DARSHAN KAUR AND ANR**


25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

**In the facts, matter is adjourned to 08.12.2020 for purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**Misc DJ/344/2019**  
**SANJAY MONGIA AND ANR.**

**Versus**  
**INDERJEET AND ORS.**

**Through Cisco Webex Video Conferencing**

25.08.2020

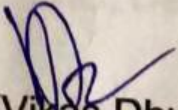
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.T.S.Ahuja, Ld.counsel for defendant.

The matter is pending for arguments on the review application filed by plaintiff. However, plaintiff has not joined today through VC.

**In the facts, matter is adjourned for arguments on the review application on 25.11.2020.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**Civ DJ/611867/2016**

**KISHAN GUPTA**

**Versus**

**SEEMA GUPTA AND ANR**

**Through Cisco Webex Video Conferencing**

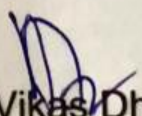
25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Ravi Kumar, Id.counsel for defendant.

The matter is pending at the stage of defendant's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 09.12.2020 for DE.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

Civ DJ/97/2018

ANITA

Versus

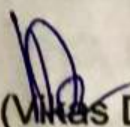
GURMEET NARULA AND ANR

25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The matter is pending at the stage of plaintiff's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 22.12.2020 for PE.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi



Civ DJ/609432/2016

GEETA KAPOOR

Versus

HONEY KAPOOR

**Through Cisco Webex Video Conferencing**


25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Anmol Kumar, Id.counsel for defendant

The matter is pending at the stage of plaintiff's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 21.12.2020 for PE.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**Civ DJ/613851/2016**  
**DEVENDER ANAND**  
Versus  
**SANTOSH LUTHRA**

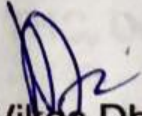
25.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. Even otherwise, the matter is pending at the stage of plaintiff's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 22.12.2020 for PE.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

Civ DJ/323/2020  
MR HIMANSHU ARORA  
Versus  
MR GAURAV LAMBA

**Through Cisco Webex Video Conferencing**

25.08.2020

Suit alongwith application under order 39 Rule 1 and 2 read with Section 151 CPC with annexures received on court email ID on 22.08.2020 **be checked and registered.**

Pr: Sh.Raghav Khurana, Ld.counsel for plaintiff.

(Khurana and Associates--Mobile No. :9999773445)

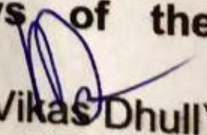
(Email ID:chandan.chawla8@gmail.com)

**Heard. Plaint and documents perused.**

Photocopy of proof of purchase of court fees has been furnished on record through email.

**Now, issue summons of the suit and notice of the application under Order 39 Rule 1 and 2 CPC to the defendant through Nazarat Branch, West, THC, Delhi subject to plaintiff providing email/whatsapp number of defendant for 03.09.2020.**

**Ld.counsel for plaintiff is directed to file requisite court fees and hard copy of the suit and application under Order 39 Rule 1 and 2 CPC alongwith annexures within 15 days of the reopening of courts.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

Civ DJ/208/2019  
PULKIT AGGARWAL  
Versus  
PRADEEP AGGARWAL  
**Through Cisco Webex Video Conferencing**

25.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Pr: None for plaintiff.

Sh.Jai Vardhan, Ld.counsel for defendants.

The matter is pending at the stage of admission/denial of documents and for issues. However, both parties have not filed on record their respective affidavits with regard to admission/denial of documents.

Let plaintiff and defendant file their respective affidavits with regard to admission/denial of documents.

Put up on **10.11.2020** for framing of issues.

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

**CS No. 324/2020**

**Akhil Saxena Vs. Praveen Gulati and Another**

**25.08.2020**

Suit alongwith application under Order XXXIX Rule 1 and 2 CPC alongwith annexures received from Filing Section, West, THC, Delhi **be checked and registered.**

**Pr: Plaintiff in person with counsel Sh.Rakesh Wadhwa.**

(Mobile No.: 9811072845)


(Email ID: wlawlegal@gmail.com)

Heard. Plaint and documents perused.

Photocopy of Proof of purchase of court fees has been furnished on record through email.

Now, issue **summons of the suit and notice of the application under Order 39 Rule 1 and 2 CPC to the defendant through Nazarat Branch, West, THC, Delhi subject to plaintiff providing email/whatsapp number of defendant for 07.09.2020.**

**Ld.counsel for plaintiff is directed to file requisite court fees and hard copy of the suit and application under Order 39 Rule 1 and 2 CPC alongwith annexures within 15 days of the reopening of courts.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

I.A. NO. 03/2020

In RCA NO. 60794/16

**Mahender Kumar Pandey Vs. Gugan Chand (since deceased) through Legal heirs and Ors.**

**Through Cisco Webex Video Conferencing**

**25.08.2020**

**Pr: Sh.Subrat Deb, Ld.counsel for appellant.**

(Mobile Nos.: 9810576995 and 9971863566)

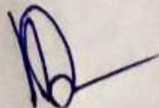
(Email ID: debsubrat@gmail.com).

**Sh.Neeraj Bhardwaj, Ld.counsel for legal heirs of deceased respondent no.1 (ii) Sh.Mahesh Pandey i.e. Kaushalya Devi, Sunil Pandey, Kapil Pandey and Rohit Pandey and also appearing for legal heirs of Babli, deceased respondent no.1(iv) i.e.Amit Pandey, Manoj Pandey and Dinesh Pandey.**

(Mobile No.: 9350271061)

(Email ID: Neerajlawyer79@gmail.com)

**Sh.Kamal Kumar, Ld.counsel for legal heirs namely Sunil and Pankaj of deceased Mukesh**



**[respondent no.2(a) and also appearing for 2(d)  
Satish Chand]**

(Mobile No. 9136452240)

(Email ID: [advocatekamal95@gmail.com](mailto:advocatekamal95@gmail.com))

**Sh.L.S. Solanki, Ld.counsel for respondent  
no.23 Bishan Swaroop.**

**Sh.Manish Srivastava, Ld.counsel for legal  
heirs of deceased Mukesh [respondents 2(b),(c),(e)  
and (f).**

(Mobile No.: 8826246439)

(Email ID; [advmanishs321@gmail.com](mailto:advmanishs321@gmail.com))

**Sh.Prakash Chander, legal heir of deceased  
respondents no.4 and 5.**

**Sh.Gaurav Bhatia, Ld.counsel for respondent  
no.17(i).**

**Sh.Avinash Chaurasiya, Ld.counsel for  
respondents no.6 to 13.**

**Sh.R.K.Gupta, Id.counsel for legal heirs of  
respondent no.19 Subhash.**

(Email ID: [rajesh\\_1953@yahoo.co.in](mailto:rajesh_1953@yahoo.co.in))



**Sh.D.K.Singhal, Ld.counsel for respondent no.20.**

(M.No. 9811035029)

Compliance report in terms of order dated 10.08.2020 received on court email ID on 11.08.2020 by Ld.counsel for appellant whereby he has supplied copy of application to ld.counsel Sh.D.K.Singhal for respondent no.20

Reply filed through email on court email ID on 24.08.2020 to the application under order 40 Rule 1 CPC by respondent no.20. **Ld.counsel for respondent no.20 is directed to file hard copy of the same within 15 days of the reopening of courts.**

Application under Order 22 Rule 4 CPC filed through email by ld.counsel for appellant for impleadment of legal heirs of deceased Mukesh, respondent no.2(a) received on court email ID on 24.08.2020. **Ld.counsel for appellant is directed to file hard copy of the said application within 15 days of the reopening of courts.**





Ld.counsel Sh.Kamal Kumar for legal heirs of deceased respondent no.2(a) also filed reply to the application under Order 40 read with Section 151 CPC of the appellant and has also filed through email an application under Order 22 Rule 4 read with Section 151 CPC for impleading the legal heirs of deceased respondent no.2(a). **He is directed to file hard copy of the same within 15 days of the reopening of courts.**

Today, it is submitted by plaintiff's counsel that his four applications for impleadment of legal heirs are pending disposal.

At the request of plaintiff's counsel, two applications pertaining to impleadment of legal heirs of deceased Rani @ Babli and deceased Mahesh are taken up for hearing today as their legal heirs have been served and are on record and their counsels are appearing through VC.

**Further, the legal heirs of deceased respondent no.14 are yet to be served. Therefore, the said application is kept pending.**



Firstly, I shall take up the application of legal heirs of deceased Rani @Babli.

It is submitted by Id.counsel for legal heirs of deceased Rani@ Babli and Id.counsel for plaintiff that legal heirs of deceased Rani @ Babli are already on record and both are not disputing her death and legal heirs.

**In the facts, the application filed for impleadment of legal heirs of deceased Rani@ Babli is allowed and since her legal heirs are already on record, therefore, name of deceased Rani @ Babli stands deleted from the array of parties.**

I have also heard on the application for impleadment of legal heirs of deceased Mahesh.

During the course of arguments, Ld.counsel for legal heirs of deceased Mahesh and plaintiff did not dispute the death of Mahesh or his legal heirs.

In the facts, the application for impleadment of legal heirs of deceased Mahesh filed by plaintiff also stands allowed and legal heirs of deceased Mahesh



are taken on record. Accordingly, applications filed for impleadment of legal heirs of deceased Rani @Babli and for impleadment of legal heirs of deceased Mahesh stand disposed of.

Amended memo of parties be filed on record by plaintiff with a direction to supply copy of the same to the Id.counsel for respondents through email.

Arguments on the application of impleadment of legal heirs of deceased Mukesh also heard today.

Both plaintiff and Id.counsel for legal heirs of deceased Mukesh claim that there are only two legal heirs of deceased Mukesh. However, the said fact has been disputed by Id.counsel for respondent no.20, who submits that apart from two legal heirs mentioned in the application, there is one more legal heir namely Baby, resident of Faridabad, whose details, he shall furnish on record through email alongwith her mobile number.

In the light of submission made by Id.counsel for respondent no.20, **let a notice of the said application**



**be issued to Baby through Nazarat Branch, West, THC, Delhi subject to Id.counsel for respondent no.20 furnishing her complete address, mobile number and email address for the next date of hearing i.e. 07.09.2020.**

Ld.counsel for respondent no.23 has submitted that he has filed his reply on record through email and even copy of the same has been supplied to Id.counsel for plaintiff through email.

Said fact is admitted by plaintiff's counsel and he has further submitted that he has also filed rejoinder to the same through email.

**Hard copy of reply filed by respondent no.23 received in court from Filing Section, West, THC, Delhi.**

**Ld.counsel for plaintiff is directed to file hard copy of rejoinder to the reply within 15 days of the reopening of courts.**


Ld.counsel for respondents no.6 to 13 has submitted that his reply is almost ready and same shall be filed by the next date of hearing.



Let the same be filed and advance copy of the same be supplied to plaintiff's counsel through email.

Now, let plaintiff take steps for getting the notice served of his pending application with regard to impleadment of legal heirs of deceased respondent no.14 by submitting email/whatsapp number of legal heirs of deceased respondent no.14 for the next date of hearing.

Further, fresh notice be issued to respondent no.1(v) Renu subject to plaintiff providing email/whatsapp number of Renu for 07.09.2020.

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi